

MESSAGES FROM RAJYA SABHA

AND

BILL AS AMENDED BY RAJYA SABHA – LAID

Title: Regarding return of the Indian Council of World Affairs (Amendment) Bill, 2003, with amendments to Lok Sabha for its concurrence at its sitting held on 17 December, 2003 and passage of the Constitution (Ninety-Seventh Amendment) Bill, 2003 and the Preventive of Terrorism (Amendment) Bill, 2003 without any amendments, by the Rajya Sabha at its sittings held on 17th and 18th December, 2003, respectively. Also laid a copy of the Indian Council of World Affairs Bill, 2003.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) I am direct to inform the Lok Sabha that the Indian Council of World Affairs (Amendment) Bill, 2003, which was passed by the Lok Sabha at its sitting held on 2nd May, 2003, has been passed by the Rajya Sabha at its sitting held on the 17th December, 2003, with the following amendments:-

CLAUSE 2 Amendment of Section 7

1. That at 1, **after** line 9, the following be **inserted**, namely:-

(ii) in clause (b), for the words "to be nominated by the Council", the words, brackets and figure "to be nominated, in the first instance by the Council constituted under sub-section (1) and thereafter by the Council constituted under this sub-section" shall be substituted.

2. That at page 1, line 10, **for** the brackets and Roman numeral "(ii)" the brackets and Roman numeral "(iii)" by **substituted**.

3. That at page 1, **after** line 11, the following be **inserted**, namely:-

(iv) in clause (e), for the words "to be nominated by the Council", the words, brackets and figure "to be nominated, in the first instance by the Council constituted under sub-section (1) and thereafter by the Council constituted under this sub-section" shall be substituted.

(v) in clause (f), for the words "to be nominated by the Council", the words, brackets and figure "to be nominated, in the first instance by the Council constituted under sub-section (1) and thereafter by the Council constituted under this sub-section" shall be substituted.

4. That at page 1, line 12, **for** the brackets and Roman numeral "(iii)" the brackets and Roman numeral "(iv)" be **substituted**.

5. That at page 2, line 1, **for** the brackets and Roman numeral "(iv)" the brackets and Roman numeral "(vii)" be **substituted**.

6. That at page 2, **for** the brackets and Roman numeral "(v)" the brackets and Roman numeral "(viii)" be **substituted**.

CLAUSE 3- Amendment of Section 15

7. That at page 2, **for** lines 7-8, the following be **substituted**, namely:-

(1) There shall be a Director-General of the Council who shall, before a Council is constituted under sub-section (2) of section 7, be appointed by the Council constituted under sub-section (1) of that section and thereafter during the tenure of a Council constituted under sub-section (2) of section 7, by that Council.

(1A) Every appointment of the Director-General under sub-section (1) shall be made from a panel of at least two names recommended by the Government of India in the Ministry of External Affairs.

8. That at page 2, line 9, **for** the brackets, figure and alphabet "(1A)" the brackets, figure and alphabet "(1B)" be **substituted**.

9. That at page 2, line 10, **for** the brackets, figure and alphabet "(1B)", the brackets, figure and alphabet "(1C)" be **substituted**.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

- i. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 18th December, 2003, passed, in accordance with the provisions of Article 368 of the Constitution of India, without any amendment, the Constitution (Ninety-seventh Amendment) Bill, 2003, which was passed by the Lok Sabha at its sitting held on the 16th December, 2003."
- ii. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 18th December, 2003, agreed without any amendment to the Prevention of Terrorism (Amendment) Bill, 2003, which was passed by the Lok Sabha at its sitting held on the 16th December, 2003."

2. Sir, I lay on the Table the India Council of World Affairs (Amendment) Bill, 2003, as returned by Rajya Sabha with amendments.
